

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MATSUO INDIA PRIVATE LIMITED

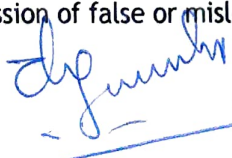
1.	Name of Corporate Person	MATSUO INDIA PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	31.01.2020
3.	Authority under which Corporate Person is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U50404HR2020PTC085091
5.	Address of the registered office and principal office (if any) of Corporate Person	F-143, Richmond Park DLF, Phase-4 Gurugram-122002, Haryana, India
6.	Liquidation commencement date of Corporate Person	19.02.2021
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: Damodar Prasad Gupta Address: First Floor, 14 Rani Jhansi Road, Near Jhandewalan Temple, New Delhi- 110055 Email Id: sgsdel@gmail.com Telephone No: +91 93122 07801 Insolvency Professional, holding Registration No.: IBBI/IPA-002/IP-N00997/2020- 2021/13223
8.	Last date for submission of claims	21.03.2021

Notice is hereby given that the Matsuo India Private Limited has commenced voluntary liquidation on 19.02.2021.

The stakeholders of Matsuo India Private Limited hereby called upon to submit a proof of their claims, on or before 18.03.2021, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Name of the Liquidator: Damodar Prasad Gupta

Insolvency Professional, holding Registration No.: IBBI/IPA-002/IP-N00997/2020-2021/13223.

Date: 23.02.2021

Place: New Delhi

